

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 134
IB-397(PB)/2018

IN THE MATTER OF:

Bank of India
v.
Basic India Ltd

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code CIRP

Order delivered on 13.09.2019

Coram:

MR. P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

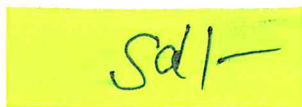
Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

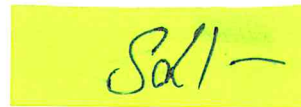
For the RP:	Mr. Dipender Chauhan, Ms. Seema Jangid, Advs for CS.
For the Ex-management:	Mr. Rishi Kapoor, Mr. Abhay Kapoor, Advs.
For the OC:	Ms. Manisha Agarwal, Ms. Rakshila Goyal, Advs. with Mr. Manoj Parashar, DM, Mr. Ram Abran, SAMA, Mr. Jagdish Kashyap legal executive.

ORDER

Heard the counsels for the parties. All applications be listed on
20.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(P.S.N. PRASAD)
MEMBER (JUDICIAL)